

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 5/2016 in Writ Petition(s) (Civil) No(s). 200/2013

SWAMI GYAN SWAROP SANAND Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(for deletion of the name of respondent and office report)

Date : 31/03/2016 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE
[IN CHAMBER]For Petitioner(s) Mr. Susheel Tripathi, Adv.
Mr. Rahul Shukla, Adv.
Dr. Kailash Chand, Adv.

For Respondent(s)

Mr. Anip Sachthey, Adv.

Ms. Sunita Gautam, Adv.
Mr. S.N. Terdal, Adv.Ms. Gunwant Dara, Adv.
Ms. Sushma Suri, Adv.for Ms. Reena Pandey, Adv.
Mr. D. S. Mahra, Adv.Mr. Rahul Kaushik, Adv.
Ms. Bhuvneshwari Pathak, Adv.
Ms. Shilpi Satya Priya Satyam, Adv.Mr. Rudreshwar Singh, Adv.
Mr. Samir Ali Khan, Adv.

Mr. Shreekant N. Terdal, Adv.

Mr. Tanmay Agrawal, Adv.
Mr. Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 5 (Application for deletion of respondent no. 1 from the array of parties) is allowed. The name of respondent no. 1 is deleted from the array of parties.

The effect of deletion shall be taken note of at the time of hearing the writ petition, if occasion arises.

(DEEPAK MANSUKHANI)
COURT MASTER

(RAJINDER KAUR)
COURT MASTER